

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1

R.P. NO. 21/95 IN O.A.NO. 183/91

Canteen Stores Department
Employees Union & Ors.

..Applicants

V/s

Union of India & Ors. ..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.
HON. Shri V. Ramakrishnan, Member (A).

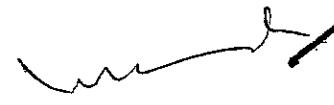
TRIBUNAL'S ORDER: (BY CIRCULATION)
(Per: M.S. Deshpande, Vice Chairman)

DATED: 24-4-95

The present Review Petition by the original respondents is filed only on the ground that the Hyderabad Bench of this Tribunal by its judgment delivered on 7th October 1994 in O.A.Nos. 1087/91 and 898/91 took a view different from the one we took on 4.8.94 in respect of the daily rated mazdoors. That judgment evidently was rendered after our decision and that a different view was taken later by the Tribunal cannot be a ground for reviewing our decision. If the Review Petitioners consider the decision to be erroneous, the remedy is not by filing an application for review.

The review petition is dismissed.


(V. Ramakrishnan)
Member (A)


(M.S. Deshpande)
Vice Chairman

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